

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.61/1144/2020

This the 2nd day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

1. Subhash Chander S/o Sh. Onkar Nath R/o Village Dunga PO Jandi, Tehsil Hiranagar District Kathua-184142 Age 45 years Mobile No. 9419218122
2. Santohs Singh S/o Munsha Singh R/o Village Swankha, Tehsil Ramgarh District Samba-184120, Age 58 years, Mobile No. 8082867562
3. Harvinder Singh S/o Sh. Chain Singh R/o Village Paper PD Nai Kali Tehsil and District Samba-184121, Age 56 Years, Mobile No. 9797656214
4. Harbans Lal S/o Prabhu Ram R/o W.No. 10 Arazi Smaba-184121, Age 53 years Mobile No. 9419710638
5. Kuldeep Kumar S/o Dharam Chand R/o Village Papar, Tehsil and District Samba-184121, Age 58 years Mobile No. 9419710638
6. Pran Kumar s/o Bishan Dass R/o Village Dinga Amb, Tehsil Ding Amb District Smaba 184144, Age 49 years Mobile No. 9086603695
7. Udhebir Singh S/o Purshotam Singh R/o Village Mandi Gurgalian. Tehsil and District Samba-184121, Age 51 yrs Mobile No. 7006329022
8. Govind Ram S/o Raj Kumar R/o Villlage Jatwal, Tehsil Ghagwal District Samba-184145, Age 48 years, Mob No. 7006111574
9. Gulam Ahmed S/o Nawab Din R/o Village Sumbli Bari Brahmana,Samba-184120 Age 50 years Mob No. 7006907749.

.....Applicants

(Mr. Kapil Gupta, Advocate)

Versus



- 
1. UT of Jammu and Kashmir, through Commissioner-cum-Secretary to Government, Jal Shakti (PHE) Department, Civil Secretariat, At present at Jammu-180001.
 2. Chief Engineer, Public Health Engineering Department, Jammu-180001.
 3. Executive Engineer, Public Health Engineering Division Samba-184121.

..... Respondents

(Mr. Sudesh Magotra, Id. DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Learned counsel for applicant submits that the respondents intend to recover the excess of pay allegedly withdrawn by the applicant and as per impugned order dated 30.06.2020 it has been directed that the process be initiated to recover the excess amount drawn by the officials, if any.
2. Learned counsel for applicant submits that the O.A. can be disposed of by directing the respondents to issue a show cause notice to applicant before effecting recovery of alleged excess amount.
3. Looking to the arguments of learned counsel for applicant, the O.A. is disposed of with direction to respondents that before recovering the excess amount drawn by the official, if any, notice would be served upon the applicant seeking his explanation regarding alleged excess amount, if withdrawn by him.
4. Accordingly, the O.A. is disposed of. No costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

Mks/-

